

CENTRAL ADMINISTRATIVE TRIBUNAL
CALCUTTA BENCH
KOLKATA



OA. 350/694/2016

Date of order: 17.07.2019

Present :Hon'ble Ms. Bidisha Banerjee, Judicial Member
Hon'ble Dr. Nandita Chatterjee, Administrative Member

1. Sandip Kumar Shaw, son of late Shib Kumar Shaw, who worked as labour, residing at Radha Nagar, Sonarpur, South 24 Parganas, Kolkata- 700 150.
2. Pramila Shaw, wife of late Shib Kumar Shaw, residing at Radha Nagar, Sonarpur, South 24 Parganas, Kolkata- 700150.

.....Applicants.

-versus-

1. Union of India, Ministry of Urban Development Directorate of Printing, Service through the Manager, Govt. of India, Forms Stores, 166, Lenin Sarani, Kolkata- 700013.
2. The Manager, Govt. of India, Forms Stores, 166, Lenin Sarani, Kolkata- 700013.
3. The Asstt. Manager, Govt. of India, Forms Stores, 166, Lenin Sarani, Kolkata- 700013.

.....Respondents.

For the Applicant : Mr. P.C. Das, Counsel
Mr. A. K. Saha, Counsel

For the Respondents : Ms. P. Goswami, Counsel

O R D E R (Oral)

Per Ms. Bidisha Banerjee, JM:

This application has been filed to seek the following reliefs:

“8(i) To direct the respondent authority more specifically the respondent No. 2 to grant employment/appointment on compassionate ground in favour of the applicant No. 1 against the suitable post as labour.

(ii) Leave may be granted to file this joint petition under rule 4(5)(a) of CAT (Procedure) Rules, 1987.”

2. Heard both.

3. Ld. Counsel for applicant submitted that he will be satisfied if a direction is given to the respondent authorities to treat the advocate's notice dated 28.03.2016 as a representation of the applicant and to dispose of the same within a time bound period.

4. Therefore, without entering into the merits of the matter, we dispose of the OA with a direction upon the concerned respondent No. 2 or any other competent authority to consider the representation of the applicant in accordance with law, or issue a reasoned and speaking order, within a period of 3 months from the date of receipt of a copy of this order, in the event, no decision has been taken as yet on the representation.

5. OA accordingly would stand disposed of. No costs.

(Dr. Nandita Chatterjee)
Member (A)

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(Bidisha Banerjee)
Member (J)